

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**


**CP NO. 130/Chd/HP/2017**

Stesalit Ltd. ...Petitioner.  
Versus.  
M/s JST Stesalit Transformers Pvt. Ltd. & Others ...Respondents.

Present:- Mr. Puneet Singh Bindra, Mr. Raghav Mathur, Ms. Sonal Alagh  
and Mr.Saurabh Dalal, Advocates for petitioner.  
Mr. Ashim Sood, Mr. Dhruv Sood and Mr.Rohan Mittal  
Advocates for respondents.

Notice of motion to respondents. Mr. Ashim Sood, Advocate  
who is also representing respondent No. 2 in CP No.128(ND)/2015 /  
RT No.12/Chd/HP/2016 accepts notice on behalf of respondent No. 2.  
Copy of the petition has been supplied to the learned counsel for  
respondent No. 2. Learned counsel also seeks time to file Power of  
Attorney with resolution/authority on behalf of respondent No. 2 and also  
the reply to the petition. Let the needful be done by the next date. Learned  
counsel for petitioner directed to send notices to respondent Nos.1,3 and  
4 by Speed Post by attaching copy of the petition and Paper Book and file  
affidavit stating compliance along with the postal receipt in proof of  
despatch of the notice by Speed Post.

Matter is adjourned to 01.06.2017 along with CP No.128 (ND) /  
2015.

  
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(Justice R.P. Nagrath)  
Member (Judicial)

April 21, 2017  
